

ITEM NO.10

REGISTRAR COURT. 2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Civil Appeal No(s). 14761/2024

YASH KHULLAR

Appellant(s)

VERSUS

I.R. CONSTRUCTIONS PVT. LTD. & ORS.

Respondent(s)

Date : 19-09-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. S. K. Verma, AOR
Mr. Saurabh Upadhyay, Adv.
Ms. Hardikaa Kalia, Adv.
Mr. Prashant Shekhar, Adv.
Mr. Sushant Harit, Adv.
Mr. Manish Chaurasia, Adv.

For Respondent(s) : Mr. Praveen Swarup, AOR
Mr. Ameet Siingh, Adv.
Mr. Kartik Devansh, Adv.
Mr. Ashu Tomar, Adv.

Mr. Binay Kumar Das, AOR

Ms. Christi Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent nos. 1, 4 and 7 are duly represented.

Despite service being complete, none has entered appearance on
behalf of the respondent nos. 5 and 6.

Four weeks time, is granted to Ld. counsel for petitioner to take appropriate steps with regard to deceased respondent no.2.

Certificate of service has been received from High Court stating therein that Respondent no.3 has refused to accept notice and thereafter notice was affixed on the main door of the respondent. Hence, service is deemed to be complete, none has entered appearance.

List again on 11.11.2025.

MASHROOR ALAM KHAN
Registrar

pm